

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1635  
ANSWERED ON:27.02.2003  
CRIMES AGAINST DALITS IN U.P., MP & RAJASTHAN  
IQBAL AHMED SARADGI

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether Uttar Pradesh, Rajasthan and Madhya Pradesh are the three major States which collectively add up to maximum of the total crime committed against Scheduled Castes in the country;
- (b) the other States where crimes against dalits have been reported during the last three years;
- (c) if so, what is the number of crimes, State-wise;
- (d) whether any concrete steps and directive have been issued to the State Governments to check the crimes against dalits in their States; and
- (e) if so, the extent to which these directives have been implemented by the States, State-wise?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT (DR. SANJAY PASWAN)

- (a):- The States of Uttar Pradesh (9764 cases), Rajasthan (5915 cases) and Madhya Pradesh (4432 cases) accounted for registration of highest number of cases under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 during the calendar year 2001, Collectively (22,131 cases). They accounted for 67% of total of 30,022 cases registered during 2001 under the Act.
- (b):- The cases under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 during the calendar years 1999, 2000 and 2001 were also registered in the States/UTs of Andhra Pradesh, Bihar, Chhatisgarh, Goa, Gujarat, Haryana, Himachal Pradesh, Jharkhand, Karnataka, Kerala, Maharashtra, Orissa, Punjab, Tamil Nadu, Uttranchal, West Bengal, Andaman & Nicobar Islands, Chandigarh, Dadra & Nagar Haveli, Daman & Diu, Delhi, Lakshadweep and Pondicherry.
- (c):- The number of cases registered under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 during the calendar years 1999, 2000 and 2001, State/Union Territory wise, are given the statement annexed.
- (d):- State Governments/UT Administrations, which implement the Act, are pursued to accord priority to implement provisions of the Act in letter and spirit. The States/UTs have been addressed to take appropriate action for setting up of exclusive special courts, strengthening of administrative, enforcement and judicial machinery for effective implementation of the Act, timely investigation of registered cases, sensitization of investigating agencies through regular training programmes, taking appropriate preventive action for checking offences and involving elected public representatives and Non-Government Organizations at State, district, block and village level, giving particular attention for maintenance of law and order in atrocity prone areas, taking special measures to protect life and property of Scheduled Castes and Scheduled Tribes, especially in sensitive areas and use of print and media outfits to publicize provisions of the Act for creating awareness amongst target groups and ensuring Panchayati Raj Institutions and civil society at large.
- (e):- Section 21(1) of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 provides for the State Governments to take such measures as may be necessary for the effective implementation of the Act. The suggestive communications are also addressed to them for taking specific measures towards implementation of the Act. Accordingly, Special Cells have been set up in the States/Union Territories of Andhra Pradesh, Bihar, Chhatisgarh, Gujarat, Himachal Pradesh, Jharkhand, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Orissa, Punjab, Rajasthan, Tamil Nadu, Uttar Pradesh, Uttranchal and Pondicherry towards implementation of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989. The Governments of Andhra Pradesh, Bihar, Gujarat, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Orissa, Punjab, Rajasthan, Tamil Nadu and Uttar Pradesh have also identified the atrocity prone/sensitive areas in their respective States. For ensuring early prosecution of cases under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, 137 Exclusive Special Courts, have been set up in the States of Andhra Pradesh (12), Bihar (11), Chhatisgarh (07), Gujarat (10), Karnataka (06), Madhya Pradesh (29), Rajasthan (17), Tamil Nadu (04) and Uttar Pradesh (40) and Uttranchal (01). Further all State Governments except Arunachal Pradesh, Mizoram and Nagaland, which are predominantly tribal area States, have notified the existing Courts of Sessions as Special Courts for the trial of offences under the Act. Nevertheless, such States, which have significant number of pendency of cases in the courts and have not yet, set up exclusive special courts would be persuaded to set up exclusive special courts for speedy trial of cases under the Act.

## ANNEXURE

Statement is answer to part (c) of the Lok Sabha Unstarred Question No. 1635 for 27-02-2003 regarding `Crimes against Dalits in U.P., M.P & Rajasthan.

Number of Cases registered under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 for the calendar year 1999, 2000 & 2001.

S.No. States/UTs 1999 2000 2001

1. Andhra Pradesh 721 2711 2020

2. Arunachal Pradesh 0 0 0

3. Assam 0 0 0

4. Bihar 1258 568 693

5. Chattisgarh - 873 902

6. Goa 1 1 1

7 Gujarat 1846 1699 1217

8. Haryana 28 54 68

9. Himachal Pradesh 13 10 17

10. Jharkhand - 26 155

11. Karnataka 1239 1254 1214

12. Kerala NA 529 499

13. Madhya Pradesh 3990 4122 4432

14. Maharashtra 927 793 797

15. Manipur NA 0 Nil

16. Meghalaya 0 0 0

17. Mizoram 0 0 0

18. Nagaland 0 0 0

19. Orissa 1449 1354 1277

20. Punjab 19 34 56

21. Rajasthan 6838 6679 5915

22. Sikkim 0 0 0

23. Tamil Nadu 1011 996 828

24. Tripura 0 0 0

25. Uttranchal - 112 132

26. Uttar Pradesh 6917 8462 9764

27. West Bengal 9 14 10

### Union Territories

28. A. & N. Islands 1 1 1

29. Chandigarh 0 1 2

30. D. & N. Haveli 1 1 5

31. Daman & Diu 1 1 0

32. Delhi 14 15 17

33. Lakshadweep 0 1 0

34. Pondicherry 2 4 0

Total 26,285 30,315 30,022

• The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 does not extend to the State of Jammu & Kashmir.

. NA - Not Available.

